

prescribed for officers at the level of Special Secretary/ Secretary and Addl. DG/DG of Police. Indian Forests Service (IFS) officers are appointed against posts included in the Central deputation reserve of the IFS and other Forestry posts for the prescribed tenure.

Any proposal for extension of tenure of an officer beyond the normal tenure is considered only when there is strong justification.

(e) Officers on completion of their tenure/extended tenure are reverted to their parent cadres.

#### **Statement**

Information about Indian Administrative Service (IAS), Indian Police Service (IPS) and Indian forests Service (IFS) officers on Central deputation to Delhi as on 1st July 1998 is given below:—

Service	No. of officers on deputation
IAS	608
IPS	414*
IFS	54

\*In the case of IPS officers appointed in various Police organisations, the head of the Organisation makes internal transfers and postings from time to time. Hence the number of IPS officers posted at Delhi is not readily available. The figure of 414 given denotes the number of IPS officers on Central deputation.

#### **Bharatiya Cattle Research Development Foundation**

4164. SHRI RAGHUVANSH PRASAD SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the orders placed by Bharatiya Cattle Research Development Foundation with CIAE, Bhopal in the middle of 1996 for supply of multi-tool bars have not been executed till date;

(b) if so, the reasons therefor;

(c) the manner in which the drudgery of Draught Animal Power and farmers would be reduced and productivity improved;

(d) the promotional schemes in force for tractorisation and use of DAP; and

(e) the total amount of subsidy paid for tractors during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) and (b) During July, 1996 to January 1997 four orders from M/s. Bharatiya Cattle Resource Development Foundation by CIAE, Bhopal for supply of Animal Drawn multi-purpose tool bar to four different organizations Parmarth Niketan, Rishikesh, Mr. Deep Chand Gareli, Rural & Animal Protection Development Trust, Surendra Nagar, Gujart, Mr. S. Krishana, Ahinsa Research Foundation, T. Nagar, Chennai and M/s Raghu Hari Dalmia, Orissa Cement Ltd., Rajganjpur, Sunder Gadh, Orissa for a sum of Rs. 41,275/- were received. The order were for the design of multi-purpose tool bar with lifting mechanism which was not a released design of CIAE, Bhopal but a new development. It, therefore, took sometime to design and fabricate four prototypes. M/s. Bharatiya Cattle Resource Development Foundation was informed in February 1998 that the total cost of 4 units of multi-tool bar alongwith attachments and Nagpuri yokes would be Rs. 57,500/- and they should send the balance amount to CIAE, Bhopal.

Out of four multi purpose tool bar alongwith the attachments, one has already been supplied to M/s. Raghu Hari Dalmia, Orissa Cement Ltd., Sunder Gadh, Orissa, one is under dispatch to Chennai and the remaining two are in the process of dispatch to Rishikesh and Gujarat.

(c) The drudgery of Draught Animal Power and farmers would be reduced by using high capacity implements matching to the draft capacity of the animals. This will help to get more outputs from the same animals, thus requiring less time for doing the same job.

(d) In the Integrated Crop Development Programmes of the Department of Agriculture and Cooperation of Government of India subsidies on different types of animal drawn implements for wheat, rice, coarse cereals, jute, pulses, oilseeds and sugarcane are being given. The subsidy is to the tune of 50% of the cost, subject to a limit of Rs. 1500.

(e) Under a centrally sponsored scheme on Promotion of Agricultural Mechanization a subsidy of 30% limited to Rs. 30,000 is available to the individual farmers, or their groups, registered co-operative societies, agricultural farming societies, agricultural credit societies for the purchase of tractors upto 30 PTO hp alongwith their matching implements. This scheme has been under implementation since the year 1992-93 except for the year 1994-95. The details of funds released to State

Governments to provide subsidy under this scheme during the last 5 years are given below:—

Year	Subsidy Paid (Rs. in lakhs)
1993-94	1000.00
1994-95	Nil
1995-96	600.00
1996-97	1673.00
1997-98	1669.30
<b>Total:</b>	<b>4942.30</b>

[Translation]

#### **Food Processing Industries in Gujarat**

4165. SHRI MAHESH KANODIA: Will the PRIME MINISTER be pleased to state:

(a) the number of proposal approved for setting up of food processing industries in Gujarat during the last three years;

(b) whether the number is close to the target;

(c) is so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) During the last three years, i.e., from April 1995 to March 1998, 31 proposals for joint ventures, 100% Export Oriented Units and Industrial Licences have been approved by the Government for setting up food processing units in the state of Gujarat. During the same period, 131 Industrial Entrepreneur Memoranda have been filed for setting up food processing units in Gujarat.

(b) No targets have been set by the Government.

(c) and (d) Do not arise.

[English]

#### **Rehabilitation of earthquake Victims**

4166. SHRI D.S. AHIRE: Will the PRIME MINISTER be pleased to state:

(a) the latest position in regard to the implementation of the earthquake rehabilitation programme in Latur and Osmanabad;

(b) the reasons for delay in providing rehabilitation to the victims; and

(c) the time by which the programme is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) to (c) The requisite information is being collected and will be laid on the Table of the House.

[Translation]

#### **Review of Project Under MPLADS**

4167. SHRI VIJAY GOEL: will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have reviewed the ongoing projects of Member of Parliament Local Area Development Scheme Fund;

(b) if so, the shortcomings detected during the review and the steps being taken by the Government to remove the shortcomings;

(c) the total amount released under this schemes so far and the amount utilised by M.Ps of various States;

(d) the details thereof;

(e) whether the C&AG has recommended to abandon this scheme; and

(f) the opinion of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF